

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 67/(MAH)/2010
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE PARTIES: Sudha Mehta
V/s.
M/s. New Heaven Steel Ball Corporation Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Mr. Chay Bahasa Counsel		
	for 1/2 M/s. Parimal K. Shetty & Co.		
	Adv. for Resp. No. 5		

Common Order

TCP No.67/397-398/NCLT/MB/MAH/2010

TCP No.73/ 397-398/NCLT/MB/MAH/2010

In CP 67/2010, R5 counsel is present, Petitioner is not present, but pleadings are complete in the matter. The counsel for R5 submits that CP67/2010 is hit by Section 446 of the Companies Act, 1956 because Winding-up Petition is pending before the Hon'ble High Court of Bombay.

However, the Petitioner being absent, list this matter for hearing on 17.3.2017 with a peremptory direction to the Petitioner for appearing on the next date of hearing failing which necessary orders will be passed.

In CP 73/2010, the Petitioner side is present and Respondent side is absent. The Petitioner Counsel has filed the order dated 22.12.2016 passed by the Hon'ble High Court of Bombay granting leave to the Petitioner to pursue the Company petition pending before this Bench.

However, for the Respondent side is absent, list this matter to 17.3.2017 with a peremptory direction to the Respondent side to appear on the next date of hearing, failing which appropriate order will be passed by this Bench.


B.S.V. PRAKASH KUMAR
Member (Judicial)